

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-583/ND/2022

IN THE MATTER OF:

M/s. Deshwal Waste Management Pvt. Ltd.

....Applicant

Vs.

M/s. LG Electronics India Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ashish Kothari, Mr. Devang Gautam, Adv.

For the Respondent : Mr. Tanmay Arora, Adv.

ORDER

Heard the submissions made by Ld. Counsels for both the parties. Ld. Counsel for the Operational Creditor's written arguments are available on record. Ld. Counsel for the Corporate Debtor is facing difficulties to upload the written arguments on the e-portal of the Tribunal. The Registry is directed to facilitate filing of written arguments through the e-portal of the Tribunal. List the matter on **07.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)